

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-523**

CP No. - 148/241- 242/ND/2022

**IN THE MATTER OF:**

Munni Investment Pvt. Ltd.

**.....Applicant**

**Vs.**

Pradeep Kumar Aggarwal & Anr.

**.....Respondent**

**SECTION**

U/s 241-242

**Order delivered on 08.05.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Ms. Pallavi Tayal, Adv Hitesh Sachar, Adv Anju Jain,  
Adv Rabi Karmokar

For the Respondent :

**ORDER**

Ld. Counsel for the Petitioner is present. Proxy Counsel for the Respondent is present and submitted that the main Counsel is not available today and therefore, sought adjournment. In view of this, list this matter on **12.06.2024.**

Sd/-

**(Dr. SANJEEV RANJAN)  
MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)  
MEMBER (J)**